

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.13/81 SCHEDULED
ON 19.11.2014.

The Meeting No. 13/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 19.11.2014, was actually held on 04.12.2014 at 03:30 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri Kanwalinder Singh Sodhi, Assistant Director	MSME
3	Shri Haradhan Das, FTDO	DGFT

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:13.01.2015
Decision : NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT through E-mail for comments. The case stands deferred to 13.01.2015.				

2	Case No.:4/10/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00261/AM15/	RLA File :07/21/040/00975/AM12/	Lic.No/Date:0710087464 03.04.2012	Defer Date:13.01.2015
Decision : NC observed that case is under examination at C&PC. NC decided to issue a reminder to C&PC through E-mail for comments. The case stands deferred to 13.01.2015.				

3	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	
Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. 17(8)/2014/IPHW dated 14.08.2014 as under:-				
Import item at Sl. No. 1, 2 and 4 : As applied for by the party on 'Nil' wastage basis				
with accountability clause.				
1. Import item at Sl. No. 3 : On net to net basis with accountability clause on 'Nil' wastage basis.				
The firm vide its letter dated 12.07.2014 has confirmed that the above AA is obtained for physical				

exports.

RA may take suitable consequential action accordingly.

Case No.:15/10/81-ALC2/2014	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00272/AM15/	RLA File :07/24/040/00070/AM13/	Lic.No/Date:0710088940 15.06.2012	Defer Date:13.01.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME (Chemical) vide U.O. No. 23(17)/2014-chem. dated 24.11.2014 as under:-			
4 (a) Copy of export order along with specification. (b) Complete description of the export product. Quantity of each import item, including dimensions and its weight used in export product. (c) Process flow chart. (d) Analytical reports/specification of finished goods and imported raw material/items. (e) Production & consumption data of imported and indigenous inputs used for manufacture of export product, quantity-wise certified by CA/excise department of the last 3 years. (f) Step wise percentage of wastage involved for each item with proper justification. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			
Case No.:13/10/81-ALC2/2014	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
5 HQ File :01/81/050/00270/AM15/	RLA File :07/24/040/00174/AM13/	Lic.No/Date:0710089685 13.07.2012	Defer Date:13.01.2015
Decision: NC observed that case is under examination at DHI. NC decided to issue a reminder to DHI through E-mail for comments. The case stands deferred to 13.01.2015.			
Case No.:12/10/81-ALC2/2014	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
6 HQ File :01/81/050/00269/AM15/	RLA File :08/24/040/00168/AM13/	Lic.No/Date:0810115143 14.09.2012	Defer Date:13.01.2015
Decision: NC noted that the comments of DIPP vide U.O.No. 12/221/2014-TSW/06 dated 15.10.2014 has been received. The firm has informed that the above AA is obtained for deemed export, supply of goods to Oil India Limited for petroleum operations. However, the firm has not submitted essential certificate from DG, Hydro-carbon which is required for ratification of the norms. Committee also decided to inform this fact to RA, Ahmedabad. The case stands deferred to 13.01.2015.			
7 Case No.:8/17/81-ALC2/2012	Party Name: GRAVITA INDIA LTD.,	Meet No/Date:13/81-ALC2/2014	Status: Deferred

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HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:13.01.2015
Decision: NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF through E-mail for comments. The case stands deferred to 13.01.2015.			

Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
8 HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:13.01.2015
Decision : NC observed that case is under examination at C&PC. NC decided to issue a reminder to C&PC through E-mail for comments. The case stands deferred to 13.01.2015.			

Case No.:31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
9 HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:13.01.2015
Decision: NC observed that case is under examination at DHI. NC decided to issue a reminder to DHI through E-mail for comments. The case stands deferred to 13.01.2015.			

Case No.:14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
10 HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:13.01.2015
Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT through E-mail for comments. The case stands deferred to 13.01.2015.			

Case No.:9/10/81-ALC2/2014	Party Name:DACC INTERNATIONAL PVT. LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
11 HQ File :01/81/050/00266/AM15/	RLA File :05/23/040/00523/AM13/	Lic.No/Date:0510349421 18.03.2013	Defer Date:13.01.2015
Decision: NC noted that the comments of MSME vide U.O.No. 30(141)/2014-ME dated 23.09.2014 has been received. However, the firm's reply on Physical Export/Deemed Exports is awaited. The case stands deferred to 13.01.2015.			

Case No.:8/10/81-ALC2/2014	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
12 HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date:13.01.2015

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Decision: NC noted that Deficiency Letter has been issued to firm by DIT vide letter No.17 (20)/2014-IPHW dated 01.08.2014. NC decided to issue a reminder to firm to expedite reply. The case stands deferred to 13.01.2015.

13	Case No.:6/10/81-ALC2/2014	Party Name:MEGHA ENGINEERING&INFRASTRUCTURES LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00263/AM15/	RLA File :09/24/040/00629/AM13/	Lic.No/Date:0910055693 09.04.2013	Defer Date:13.01.2015
	Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.			

14	Case No.:12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:13.01.2015
	Decision: NC noted that the comments of DIPP vide U.O.No. 12/221/2014-TSW/19 dated 15.10.2014 has been received. However, the firm's reply on Physical Export/Deemed Exports is awaited. The case stands deferred to 13.01.2015.			

15	Case No.:52/10/81-ALC2/2014	Party Name: GRAVITA INDIA LTD.,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00309/AM15/	RLA File :13/24/040/00003/AM14/	Lic.No/Date:1310042835 30.04.2013	Defer Date:13.01.2015
	Decision: NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF through E-mail for comments. The case stands deferred to 13.01.2015.			

16	Case No.:17/10/81-ALC2/2014	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00274/AM15/	RLA File :05/23/040/00023/AM14/	Lic.No/Date:0510353099 03.05.2013	Defer Date:13.01.2015
	Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.			

17	Case No.:10/10/81-ALC2/2014	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00267/AM15/	RLA File :05/23/040/00031/AM14/	Lic.No/Date:0510354409 16.05.2013	Defer Date:13.01.2015

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Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.

18	Case No.:41/13/81-ALC2/2014	Party Name:SHREE GANESH METALS	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved
	HQ File :01/81/050/00457/AM15/	RLA File :33/24/040/00002/AM14/	Lic.No/Date:3310026241 22.05.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O.No.30(98)/2014-ME dated 04.08.2014 as under:- Taking cue from C-1627 and as per previous authorization No.3310028895 dated 31.01.2014 the norms may be fixed as follows:- 1. Export item to contain 50,000 kgs. of Zinc and 2. Import of zinc ingots may be allowed, as applied, inclusive of 1% wastage. RA may take suitable consequential action accordingly.			

19	Case No.:10/10/81-ALC2/2013	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:13.01.2015
	Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.			

20	Case No.:41/10/81-ALC2/2014	Party Name: NEOSTAR STEEL TUBES PVT.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00298/AM15/	RLA File :04/24/040/00074/AM14/	Lic.No/Date:0410147871 09.07.2013	Defer Date:13.01.2015
	Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.			

21	Case No.:5/16/81-ALC2/2013	Party Name: SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	Defer Date:13.01.2015
	Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT through E-mail for comments. The case stands deferred to 13.01.2015.			

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22	Case No.:16/10/81-ALC2/2014	Party Name:ABB LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00273/AM15/	RLA File :07/21/040/00341/AM14/	Lic.No/Date:0710096994 23.07.2013	Defer Date:13.01.2015
Decision: NC observed that the reply of the firm has been sent to DHI for comments. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.				

23	Case No.:4/4/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00141/AM15/	RLA File :29/21/040/00006/AM14/	Lic.No/Date:2910022290 14.08.2013	Defer Date:13.01.2015
Decision : NC noted that the comments of MSME vide U.O. 30(94)/14-ME dated 09.07.2014 has been received which is as under:- "The value addition is coming out to be approx 7%. For advance authorization there should be a minimum value addition of 15% as per clause 4.1.6 of Foreign trade Policy 2009-14." The committee sought comments from RA, Moradabad. NC decided to remind RA, Moradabad to expedite comments. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.				

24	Case No.:65/15/81-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00280/AM14/	RLA File :03/94/040/00333/AM14/	Lic.No/Date:0310745498 16.08.2013	Defer Date:13.01.2015
Decision: NC noted that the comments of DHI have been received on 18.06.2014. The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. However, the firm has not submitted essential certificate from DG, Hydro-carbon which is required for ratification of the norms. The case stands deferred to 13.01.2015.				

25	Case No.:72/15/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00287/AM14/	RLA File :03/95/040/00342/AM14/	Lic.No/Date:0310746331 22.08.2013	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting proper				

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reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.

26	Case No.:18/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00332/AM14/	RLA File :31/83/040/00113/AM14/	Lic.No/Date:3110060344 19.09.2013	Defer Date:13.01.2015
Decision: NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME through E-mail for comments. The case stands deferred to 13.01.2015.				

27	Case No.:45/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status:Deferred
	HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date:13.01.2015
Decision: NC noted that the comments of DIPP have been received on 18.06.2014. The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. However, the firm has not submitted essential certificate from DG, Hydro-carbon which is required for ratification of the norms. Committee also decided to inform this fact to CLA, New Delhi. The case stands deferred to 13.01.2015.				

28	Case No.:6/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00320/AM14/	RLA File :03/95/040/00509/AM14/	Lic.No/Date:0310751169 25.09.2013	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting proper reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.				

29	Case No.:38/19/81-ALC2/2013	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date:13.01.2015
Decision: NC noted that the comments of DIPP dated 23.07.2014 has been received. However, the reply of the Firm on Physical Exports/Deemed Exports is still awaited.NC decided to issue a reminder for expediting reply. The case stands deferred to 13.01.2015.				

30	Case No.:42/19/81-ALC2/2013	Party Name: JINDAL SAW LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510366962	Defer

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:01/81/050/00356/AM14/	:05/23/040/00262/AM14/	26.09.2013	Date:13.01.2015
Decision: NC noted that the comments of DIPP vide U.O. No. 12/221/2014-TSW/37 dated 15.10.2014 have been received. The firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. However, the firm has not submitted essential certificate from DG, Hydro-carbon which is required for ratification of the norms. Committee also decided to inform this fact to CLA, New Delhi. The case stands deferred to 13.01.2015.			

Case No.:23/19/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
31 HQ File :01/81/050/00337/AM14/	RLA File :03/94/040/00360/AM14/	Lic.No/Date:0310751560 27.09.2013	Defer Date:13.01.2015
Decision: NC noted that the comments of DHI vide U.O. No.3 (80)/2013/TSW (B) dated 22.09.2014 has been received. However, the firm's reply on whether the AA has been obtained for Physical exports/Deemed exports is awaited. The case stands deferred to 13.01.2015.			

Case No.:49/10/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
32 HQ File :01/81/050/00306/AM15/	RLA File :29/21/040/00010/AM14/	Lic.No/Date:2910022886 10.10.2013	Defer Date:13.01.2015
Decision: NC noted that the comments of MSME vide U.O. No. 30(97)/14-ME dated 01.08.2014 has been received. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

Case No.:46/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
33 HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	Defer Date:13.01.2015
Decision: NC noted that Deficiency Letter was issued to firm on 20.08.2014.However; no reply from the firm has been received so far.NC, therefore, decided to send a reminder to firm to send reply immediately. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

34	Case No.:48/10/81-	Party Name: DYNAMIC	Meet No/Date:13/81-	Status:
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ALC2/2014	CABLES PVT. LTD.	ALC2/2014 19.11.2014	Deferred
HQ File :01/81/050/00305/AM15/	RLA File :13/24/040/00034/AM14/	Lic.No/Date:1310045006 01.11.2013	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

Case No.:14/10/81- ALC2/2014	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
35 HQ File :01/81/050/00271/AM15/	RLA File :05/23/040/00311/AM14/	Lic.No/Date:0510371560 22.11.2013	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

Case No.:22/10/81- ALC2/2014	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status:Deferred
36 HQ File :01/81/050/00279/AM15/	RLA File :04/21/040/00423/AM14/	Lic.No/Date:0410153542 24.12.2013	Defer Date:13.01.2015
Decision: NC observed that case is under examination at DHI. NC decided to issue a reminder to DHI through E-mail for comments. The case stands deferred to 13.01.2015.			

Case No.:2/22/81- ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status:Deferred
37 HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:13.01.2015
Decision: NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF through E-mail for comments. The case stands deferred to 13.01.2015.			

Case No.:3/10/81- ALC2/2014	Party Name:WIELAND METALS INDIA PRIVATE LTD.,	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status:Deferred
38 HQ File :01/81/050/00260/AM15/	RLA File :07/24/040/00370/AM14/	Lic.No/Date:0710101549 23.01.2014	Defer Date:13.01.2015
Decision: NC noted that the comments of MSME vide U.O. No. 30(107)/2014-ME dated 21.08.2014 has been received. However, Firm's reply on whether the AA has been obtained for physical exports/deemed exports is awaited. The case stands deferred to 13.01.2015.			

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39	Case No.:42/10/81-ALC2/2014	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00299/AM15/	RLA File :03/95/040/00860/AM14/	Lic.No/Date:0310768079 28.01.2014	Defer Date:13.01.2015
	Decision: NC observed that case is under examination at DIPP. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

40	Case No.:10/4/81-ALC2/2014	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date:13.01.2015
	Decision : NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF through E-mail for comments. The case stands deferred to 13.01.2015.			

41	Case No.:1/4/81-ALC2/2014	Party Name: DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00138/AM15/	RLA File :10/24/040/00089/AM14/	Lic.No/Date:1010057414 21.03.2014	Defer Date:13.01.2015
	Decision : NC observed that the application has been forwarded to C&PC for examination and comments as per written comments of DHI U.O. No. 3(74)/2014/TSW(B) dated 07.08.2014 under:- i. Components may be allowed on net to net basis as per condition of GN-4 for engineering products. ii. Raw material in all the above application mainly include plastic, polymer and colouring material therefore Department of C&PC may be consulted for items of raw material nature. The firm vide its e-mail dated 04.09.2014 has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

42	Case No.:7/4/81-ALC2/2014	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00144/AM15/	RLA File :05/23/040/00520/AM14/	Lic.No/Date:0510382792 26.03.2014	Defer Date:13.01.2015
	Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

43	Case No.:51/10/81-	Party Name: UNIVERSAL	Meet No/Date:13/81-	Status:
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ALC2/2014	CABLES LTD.,	ALC2/2014 19.11.2014	Approved
HQ File :01/81/050/00308/AM15/	RLA File :11/24/040/00010/AM14/	Lic.No/Date:1110027952 26.03.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/158/2014-TSW/43 dated 04 /12/2014 as under:-			
- Net weights of 2.713 MT, 4.622 MT, 6.166 MT, 7.314 MT, 1.553 MT, 56.762 MT, 6.62 MT, and 86.553 MT & 6.32 MT may be specified with the quantities of export products at Sl. No. 1 to 9 respectively. - Quantity of import item at Sl. No 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as applied for i.e. 58.695 MT taking clue from Engineering Tables 4 & 5. - Quantities of import items at Sl. No. 2 to 5 may be allowed as 1.05 Kg./Kg. content in the export products as claimed by the firm.			
RA may take suitable consequential action accordingly.			

Case No.:7/7/81-ALC2/2014	Party Name: EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved
HQ File :01/81/050/00199/AM15/	RLA File :03/94/040/01127/AM14/	Lic.No/Date:0310776067 27.03.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/158/2014-TSW/44 dated 04 /12/2014 as under:-			
44	1. Net weights of export products at Sl. No. 1 & 2 may be specified as 29366 Kgs.& 80637 Kgs. respectively 2. Thickness of import item at Sl. No. 1 may be modified as 0.21 mm. 3. Quantity of import item at S.No.1 may be allowed as 6947.8 Kgs. as 1.02 Kgs./Kg. content in the export product at Sl. No. 1 as claimed by the firm. 4. Quantity of import item at S.No.2 may be allowed as 22554 Kgs. as 1.05 Kgs/ Kg. content in the export product at Sl No. 1 as claimed by the firm. 5. Quantities of import items at Sl. No. 3 & 4 may be allowed as 545 Kgs.(6300 Sq. Mtrs.) and 583 Kgs.(12600 Sq. Mtrs.) respectively inclusive of a wastage of 5%. 6. Thickness of import item at Sl. No. 5 may be modified as 0.48 mm. 7. Quantity of import item at S.No.5 may be allowed as 37058 Kgs. as 1.02 Kgs./Kg. content in the export product at Sl. No. 2 as claimed by the firm. 8. Quantity of import item at S.No.6 may be allowed as 43347 Kgs. as 1.05 Kgs/ Kg. content in the export product at Sl No. 2 as claimed by the firm. 9. Quantities of import items at Sl. No. 7 & 8 may be allowed as 1270 Kgs.(14700 Sq. Mtrs.) and 1889 Kgs.(29400 Sq. Mtrs.) respectively inclusive of a wastage of 5%.		
RA may take suitable consequential action accordingly.			

45	Case No.:11/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0210201846	Defer

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:01/81/050/00148/AM15/	:02/24/040/00167/AM14/	31.03.2014	Date:13.01.2015
Decision: NC noted that DIPP comments dated 25.6.2014 has been received. However, the firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. In accordance with Policy-VI OM No.01/92/180/Misc./AM-13/PC-VI/11 dated 11.4.2014, certificate from DG, Hydro Carbon is required to be furnished by the firm to avail the benefits. Committee also decided to inform this fact to CLA, New Delhi. The case stands deferred to 13.01.2015.			

Case No.:12/4/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00149/AM15/	RLA File :02/24/040/00202/AM14/	Lic.No/Date:0210201854 31.03.2014	Defer Date:13.01.2015
46	Decision: NC noted that DIPP comments dated 25.6.2014 has been received. However, the firm has informed vide their E-mail dated 21.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. In accordance with Policy-VI OM No.01/92/180/Misc./AM-13/PC-VI/11 dated 11.4.2014, certificate from DG, Hydro Carbon is required to be furnished by the firm to avail the benefits. Committee also decided to inform this fact to CLA, New Delhi. The case stands deferred to 13.01.2015.		

Case No.:3/4/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00140/AM15/	RLA File :04/24/040/00308/AM14/	Lic.No/Date:0410156839 03.04.2014	Defer Date:13.01.2015
47	Decision: NC noted that comments of DHI have been received on 08.07.2014. However, firm's reply on Physical Exports/Deemed Exports is awaited. The case stands deferred to 13.01.2014.		

Case No.:9/7/81-ALC2/2014	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00201/AM15/	RLA File :03/95/040/00504/AM14/	Lic.No/Date:0310777050 04.04.2014	Defer Date:13.01.2015
48	Decision: NC noted that comments of DIPP have been received on 23.07.2014. However, firm's reply on Physical Exports/Deemed Exports is awaited. The case stands deferred to 13.01.2015.		

Case No.:5/7/81-ALC2/2014	Party Name:RADIANT INTERCONNECT SOLUTIONS (INDIA) PVT LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00197/AM15/	RLA File :09/24/040/00004/AM15/	Lic.No/Date:0910059712 07.04.2014	Defer Date:13.01.2015
49	Decision: NC noted that the firm has surrendered the AA to RA, Hyderabad. But confirmation from the RA, Hyderabad on the subject not received. Hence, NC decided to issue a reminder to RA through		

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e-mail to send reply immediately. The case stands deferred to 13.01.2015.

50	Case No.:20/10/81-ALC2/2014	Party Name:BILCARE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00277/AM15/	RLA File :31/83/040/00001/AM15/	Lic.No/Date:3110063479 11.04.2014	Defer Date:13.01.2015
	Decision: NC noted that Deficiency letter was issued to firm by C&PC on 26.11.2014. NC decided to issue a reminder to firm,as no reply from the firm has been received. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information: - (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

51	Case No.:5/4/81-ALC2/2014	Party Name:AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00142/AM15/	RLA File :31/83/040/00012/AM15/	Lic.No/Date:3110063515 16.04.2014	Defer Date:13.01.2015
	Decision: NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME through E-mail for comments. The case stands deferred to 13.01.2015.			

52	Case No.:8/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00200/AM15/	RLA File :03/95/040/00780/AM14/	Lic.No/Date:0310778940 22.04.2014	Defer Date:13.01.2015
	Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting proper reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

53	Case No.:12/7/81-ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00204/AM15/	RLA File :03/95/040/00691/AM14/	Lic.No/Date:0310778970 22.04.2014	Defer Date:13.01.2015
	Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting proper reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

54	Case No.:13/7/81-	Party Name:POLYCAB	Meet No/Date:13/81-	Status:
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ALC2/2014	WIRES PVT.LTD.	ALC2/2014 19.11.2014	Deferred
HQ File :01/81/050/00205/AM15/	RLA File :03/95/040/00982/AM14/	Lic.No/Date:0310778959 22.04.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting proper reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

Case No.:14/7/81- ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
55 HQ File :01/81/050/00206/AM15/	RLA File :03/95/040/00834/AM14/	Lic.No/Date:0310778963 22.04.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting proper reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

Case No.:15/7/81- ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
56 HQ File :01/81/050/00207/AM15/	RLA File :03/95/040/01045/AM14/	Lic.No/Date:0310778947 22.04.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting proper reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

Case No.:19/10/81- ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
57 HQ File :01/81/050/00276/AM15/	RLA File :05/23/040/00557/AM14/	Lic.No/Date:0510384566 22.04.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information: - (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

58 Case No.:21/10/81- ALC2/2014	Party Name:GAMESA WIND TURBINES P.LTD	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
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Ministry of Commerce and Industry
Government of India

HQ File :01/81/050/00278/AM15/	RLA File :04/24/040/00004/AM15/	Lic.No/Date:0410157311 22.04.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information: - (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

Case No.:16/7/81- ALC2/2014	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00208/AM15/	RLA File :03/95/040/00061/AM15/	Lic.No/Date:0310779436 25.04.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 20.08.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting proper reply. The firm has informed that the above AA has been obtained for physical exports. The case stands deferred to 13.01.2015.			

Case No.:18/10/81- ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Approved
HQ File :01/81/050/00275/AM15/	RLA File :04/24/040/00015/AM15/	Lic.No/Date:0410157498 30.04.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/158/2014-TSW/60 dated 04 /12/2014 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 10374.98 Kgs. After taking clue from Engineering Tables 4 & 5. RA may take suitable consequential action accordingly.			

Case No.:35/10/81- ALC2/2014	Party Name: VEER-O- METALS PVT .LTD	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Approved
HQ File :01/81/050/00292/AM15/	RLA File :07/24/040/00025/AM15/	Lic.No/Date:0710103841 01.05.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No.12/158/2014-TSW/61 dated 04 /12/2014 as under:- 1. Specific list of export items (Sheet metal Components) may be specified as per enclosed Annexure. 2. Words "of relevant thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 226.304 MT as 1.28 Kg./Kg. content in the export products after taking 1/3 rd recovery from scrap. 3. Net weight of import item at Sl. No. 2 may be specified as 12820 Kgs. 4. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause RA may take suitable consequential action accordingly.			

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62	Case No.:3/7/81-ALC2/2014	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00195/AM15/	RLA File :04/24/040/00014/AM15/	Lic.No/Date:0410157764 08.05.2014	Defer Date:13.01.2015
	Decision : NC observed that case is under examination at DHI. NC decided to issue a reminder to DHI through E-mail for comments. The case stands deferred to 13.01.2015.			

63	Case No.:4/7/81-ALC2/2014	Party Name: METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00196/AM15/	RLA File :04/24/040/00043/AM15/	Lic.No/Date:0410158148 23.05.2014	Defer Date:13.01.2015
	Decision : NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME through E-mail for comments. The case stands deferred to 13.01.2015.			

64	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date:13.01.2015
	Decision: NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME through E-mail for comments. The case stands deferred to 13.01.2015.			

65	Case No.:56/10/81-ALC2/2014	Party Name: GRAVITA INDIA LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00313/AM15/	RLA File :13/24/040/00014/AM15/	Lic.No/Date:1310047400 17.06.2014	Defer Date:13.01.2015
	Decision: NC decided to issue a Deficiency Letter to the firm as per written comments of MSME U.O.No.30 (154)/2014-ME dated 07.11.2014 as under:- 1. Stage wise wastage to be submitted by the unit before norms can be fixed. 2. Per unit weight of import and export product. However, NC decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information: - (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

66	Case No.:1/7/81-ALC2/2014	Party Name: MAHENDRA INDUSTRIES	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Closed
	HQ File :01/81/050/00193/AM15/	RLA File :07/24/040/00104/AM14/	Lic.No/Date:0710105163 18.06.2014	

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Decision: NC noted that RA, Bangalore vide letter F.No. 07/24/0076/00104/AM09 dated 04.09.2014 has informed that the above mentioned AA has been issued on repeat basis as per norms fixed by ALC meeting No.3/81 dated 8.5.2012. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.

	Case No.:2/10/81-ALC2/2014	Party Name: RIVER ENGINEERING PVT.LTD.	Meet No/Date: 13/81-ALC2/2014 19.11.2014	Status: Deferred
67	HQ File :01/81/050/00259/AM15/	RLA File :05/24/040/00137/AM15/	Lic.No/Date:0510388801 19.06.2014	Defer Date:13.01.2015
Decision: NC noted that hard copy of the application of the firm has not been received.NC decided to send a reminder to RA through DO letter from Chairman. The case stands deferred to 13.01.2015.				

	Case No.:55/10/81-ALC2/2014	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date: 13/81-ALC2/2014 19.11.2014	Status: Approved
	HQ File :01/81/050/00312/AM15/	RLA File :13/24/040/00013/AM15/	Lic.No/Date:1310047428 23.06.2014	
68	Decision: Firm vide e-mail dated 10.11.2014 has confirmed that the above mentioned AA has been obtained for physical exports. Accordingly, NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/90 dated 15.10.2014 as under:- Taking clue from SION C-1801, Advance Authorization may be ratified as under: 1. Quantity of import item at SI No. 1 may be allowed as 1.02 Kgs./Kg. content in the export products. 2. Quantities of import items at SI No. 2 & 3 may be allowed as 1.01 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

	Case No.:24/10/81-ALC2/2014	Party Name: KALYANI TECHNOFORGE LTD.	Meet No/Date: 13/81-ALC2/2014 19.11.2014	Status: Deferred
69	HQ File :01/81/050/00281/AM15/	RLA File :31/83/040/00076/AM15/	Lic.No/Date:3110064471 24.06.2014	Defer Date:13.01.2015
Decision: NC observed that case is under examination at DHI. NC decided to issue a reminder to DHI through E-mail for comments. The case stands deferred to 13.01.2015.				

	Case No.:33/10/81-ALC2/2014	Party Name: ARFIN INDIA LIMITED	Meet No/Date: 13/81-ALC2/2014 19.11.2014	Status: Deferred
70	HQ File :01/81/050/00290/AM15/	RLA File :08/24/040/00128/AM15/	Lic.No/Date:0810132475 26.06.2014	Defer Date:13.01.2015
Decision: NC noted that comments of DIPP vide U.O. No. 12/221/2014-TSW/92 dated 15.10.2014 has been received. However, the Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following				

information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.

71	Case No.:39/10/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00296/AM15/	RLA File :07/24/040/00082/AM15/	Lic.No/Date:0710105419 26.06.2014	Defer Date:13.01.2015
Decision: NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME through E-mail for comments. The case stands deferred to 13.01.2015.				
72	Case No.:44/10/81-ALC2/2014	Party Name: RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00301/AM15/	RLA File :03/95/040/00253/AM15/	Lic.No/Date:0310786183 30.06.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 04.12.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.				
73	Case No.:26/10/81-ALC2/2014	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00283/AM15/	RLA File :04/24/040/00044/AM15/	Lic.No/Date:0410158913 02.07.2014	Defer Date:13.01.2015
Decision: NC noted that the comments of DIPP vide U.O. No. 12/221/2014-TSW/97 dated 15.10.2014 has been received. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.				
74	Case No.:46/10/81-ALC2/2014	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00303/AM15/	RLA File :03/95/040/00265/AM15/	Lic.No/Date:0310786269 02.07.2014	Defer Date:13.01.2015
Decision: NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME through E-mail for comments. The case stands deferred to 13.01.2015.				
75	Case No.:36/10/81-ALC2/2014	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved

HQ File :01/81/050/00293/AM15/	RLA File :05/23/040/00114/AM15/	Lic.No/Date:0510389346 03.07.2014	
Decision: Firm vide e-mail dated 30.10.2014 has confirmed that the above mentioned AA has been obtained for physical exports. Accordingly, NC decided to ratify the above mentioned AA as per written comments of DHI vide U.O. No. 3(79)/2014-TSW (B) dated 17.09.2014 as under:- "The application of the firm has been examined and it is observed that the firm has proposed to import various components required for the manufacture of Generator Set-Model EU70is. Since the firm has proposed to import components on net to net basis, the proposal may be considered underGN-4 for engineering products. RA may take suitable consequential action accordingly.			

Case No.:29/10/81-ALC2/2014	Party Name: ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00286/AM15/	RLA File :05/23/040/00149/AM15/	Lic.No/Date:0510389353 04.07.2014	Defer Date:13.01.2015
76	Decision: NC decided to issue a Deficiency Letter as per written comments of DHI vide U.O. No.3(145)/2014-TSW(B)/355 dated 11.11.2014 as under:- 1. Information as per Sl.No.4,5 & 11 of SDL for each export product separately. 2. Details of any earlier advance authorization if issued for the same export product. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.		

Case No.:45/10/81-ALC2/2014	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
77	HQ File :01/81/050/00302/AM15/	RLA File :03/95/040/00210/AM15/	Lic.No/Date:0310786532 08.07.2014 Defer Date:13.01.2015
	Decision: NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME through E-mail for comments. The case stands deferred to 13.01.2015.		

Case No.:47/10/81-ALC2/2014	Party Name:PRATIBHA PIPES & STRUCTURAL LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
78	HQ File :01/81/050/00304/AM15/	RLA File :03/95/040/00035/AM15/	Lic.No/Date:0310786604 09.07.2014 Defer Date:13.01.2015
	Decision: NC observed that Deficiency Letter was issued to the firm on 04.12.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.		

79	Case No.:31/10/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2014 Status: Deferred
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		19.11.2014	
HQ File :01/81/050/00288/AM15/	RLA File :05/23/040/00143/AM15/	Lic.No/Date:0510389637 11.07.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.			

80	Case No.:32/10/81- ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 28.10.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.				

81	Case No.:38/10/81- ALC2/2014	Party Name: SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Approved
	HQ File :01/81/050/00295/AM15/	RLA File :10/24/040/00031/AM15/	Lic.No/Date:1010058624 14.07.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No.17(31)/2014-IPHW dated 05/11/2014 as under:- "The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization on 'net to net basis with accountability clause.' RA may take suitable consequential action accordingly.				

82	Case No.:40/10/81- ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00297/AM15/	RLA File :04/24/040/00089/AM15/	Lic.No/Date:0410158978 15.07.2014	Defer Date:13.01.2015
Decision: NC noted that the comments of DHI dated 22.08.2014 has been received. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.				

83	Case No.:53/10/81-	Party Name:NSIL	Meet No/Date:13/81-	Status:
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Handwritten signature: Hasm
Date: 10/12/14
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

ALC2/2014	EXPORTS LIMITED	ALC2/2014 19.11.2014	Deferred
HQ File :01/81/050/00310/AM15/	RLA File :11/24/040/00002/AM15/	Lic.No/Date:1110028050 15.07.2014	Defer Date:13.01.2015
Decision :NC decided to issue a Deficiency Letter as per written comments of MOS vide U.O.No.2(9)/2014-TW dated 22.08.2014 as under:- "The applicant is asked to furnish the breakup of thickness, coating weight to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA." However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

Case No.:28/10/81- ALC2/2014	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
84 HQ File :01/81/050/00285/AM15/	RLA File :05/23/040/00246/AM14/	Lic.No/Date:0510389765 17.07.2014	Defer Date:13.01.2015
Decision: NC observed that Deficiency Letter was issued to the firm on 04.12.2014. However, no reply of the firm has been received. NC decided to issue a reminder to firm for expediting reply. The case stands deferred to 13.01.2015.			

Case No.:30/10/81- ALC2/2014	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
85 HQ File :01/81/050/00287/AM15/	RLA File :05/23/040/00159/AM15/	Lic.No/Date:0510389858 22.07.2014	Defer Date:13.01.2015
Decision: NC observed that case is under examination at C&PC. NC decided to issue a reminder to C&PC through E-mail for comments. The case stands deferred to 13.01.2015.			

Case No.:39/13/81- ALC2/2014	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Deferred
86 HQ File :01/81/050/00455/AM15/	RLA File :04/24/040/00090/AM15/	Lic.No/Date:0410159061 22.07.2014	Defer Date: 13.01.2015
Decision: NC noted that hard copy of the application of the firm has not been received.NC decided to send a reminder to RA through DO letter from Chairman. The case stands deferred to 13.01.2015.			

Case No.:1/10/81-ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Closed
87 HQ File :01/81/050/00258/AM15/	RLA File :07/24/040/00153/AM15/	Lic.No/Date:0710106236 31.07.2014	

Handwritten signature and date: 10/12/14

Deputy Chairman, New Delhi

Decision: NC noted that RA, Bangalore vide letter F.No. 07/24/040/00153/AM15 dated 31.10.2014 has informed that the above mentioned AA has been issued on repeat basis as per norms fixed by ALC meeting No.7/81 dated 18.06.2013. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.

88	Case No.: 30/13/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Closed
	HQ File :01/81/050/00446/AM15/	RLA File :03/95/040/00393/AM15/	Lic.No/Date:0310788012 13.08.2014	
Decision: NC noted that RA, Bangalore vide letter F.No. 03/95/040/393/AM15/66 dated 13.08.2014 has informed that the above mentioned AA has been issued on repeat basis as per norms fixed by ALC meeting No.22/81 dated 14.01.2014. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

89	Case No.: 31/13/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Closed
	HQ File :01/81/050/00447/AM15/	RLA File :03/95/040/00392/AM15/	Lic.No/Date:0310788011 13.08.2014	
Decision: NC noted that RA, Bangalore vide letter F.No. 03/95/040/392/AM15/66 dated 13.08.2014 has informed that the above mentioned AA has been issued on repeat basis as per norms fixed by ALC meeting No.22/81 dated 14.01.2014. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

90	Case No.: 32/13/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Closed
	HQ File :01/81/050/00448/AM15/	RLA File :03/95/040/00394/AM15/	Lic.No/Date:0310788044 14.08.2014	
Decision : NC noted that RA, Bangalore vide letter F.No. 03/95/040/394/AM15 dated 14.08.2014 has informed that the above mentioned AA has been issued on repeat basis as per norms fixed by ALC meeting No.22/81 dated 14.01.2014. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

91	Case No.: 33/13/81-ALC2/2014	Party Name:STAR EXPORTS	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Closed
	HQ File :01/81/050/00449/AM15/	RLA File :03/95/040/00400/AM15/	Lic.No/Date:0310788046 14.08.2014	
Decision: NC noted that RA, Bangalore vide letter F.No. 03/95/040/400/AM15/66 dated 14.08.2014 has informed that the above mentioned AA has been issued on repeat basis as per norms fixed by ALC meeting No.22/81 dated 14.01.2014. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

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	Case No.:13/13/81-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
92	HQ File :01/81/050/00429/AM15/	RLA File :03/95/040/00391/AM15/	Lic.No/Date:0310788269 22.08.2014	Defer Date: 13.01.2015
Decision: NC observed that case is under examination at DIPP. The case stands deferred to 13.01.2015.				

	Case No.:22/13/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved
	HQ File :01/81/050/00438/AM15/	RLA File :34/24/040/00116/AM15/	Lic.No/Date:3410040480 25.08.2014	
93	Decision: NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No. 12/158/2014-TSW/93 dated 04.12.2014 as under:- - Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight. - OD 26" (660.40 mm) x 17.50 mm WThk – qty 118296 mtrs., - OD 26" (660.40 mm) x 20.60 mm WThk– qty 2287 mtrs. - Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight. - OD 18" (457.20 mm)x 14.30 mm WThk – qty 3539 mtrs., - OD 18" (457.20 mm)x 15.90 mm WThk– qty 793 mtrs. - Word "Relevant" may be prefixed with the description of import item at Sl. No.1. - Thickness of import item at Sl. No.1 may be specified as " 14.30 mm, 15.90 mm, 17.50 mm & 20.60 mm" - Taking clue from SION at Sl. No. C-1289, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 35827.6 MT as 1.05 MT/MT content in the export products. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 141476.9 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 112117 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 40795 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 viz. Polypropylene may be allowed as 489588 Kgs. inclusive of 5 % wastage. - Quantity of import item at Sl. No. 6 viz. ARO Powder may be allowed as 5705 Kgs. inclusive of 5 % wastage. - Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports. RA may take suitable consequential action accordingly.			

94	Case No.:25/13/81-	Party Name:JUPITER	Meet No/Date:13/81-	Status:
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ALC2/2014	SOLAR POWER LIMITED	ALC2/2014 19.11.2014	Deferred
HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 13.01.2015
Decision: NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME through E-mail for comments. The case stands deferred to 13.01.2015.			

Case No.:19/13/81- ALC2/2014	Party Name: WELSPUN CORP LTD.	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Approved
HQ File :01/81/050/00435/AM15/	RLA File :34/24/040/00133/AM15/	Lic.No/Date:3410040484 26.08.2014	
Decision: NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No. 12/158/2014-TSW/95 dated 04.12.2014 as under:-			
95	1. Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight.		
	1. OD 24" (609.60 mm)x 14.30 mm WThk – qty 41234 mtrs.,		
	2. OD 24" (609.60 mm)x 15.90 mm WThk– qty 2500 mtrs.		
	2. Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight.		
	1. OD 32" (812.80 mm)x 17.63 mm WThk – qty 41234 mtrs.,		
	2. OD 32" (812.80 mm)x 22.24 mm WThk– qty 2500 mtrs.		
	3. Quantities of export products at Sl. No. 3 & 4 may also be specified as 1000 Meters each in addition to their weights.		
	4. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.		
	5. Thickness of import item at Sl. No.1 may be specified as "14.30 mm, 15.90 mm, 17.63 mm & 22.24 mm".		
	6. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:		
	(i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 26403 MT as 1.05 MT/MT content in the export products.		
	(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 104260.7 Kgs.		
	(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 103708 Kgs inclusive of 5 % wastage.		
	(iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 44184 Kgs inclusive of 5 % wastage.		
	(v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 631335 Kgs. inclusive of 5 % wastage.		
	(vi) Quantity of import item at Sl. No. 6 viz. ARO Powder may be allowed as 4868 Kgs. inclusive of 5 % wastage.		
	(vii) Quantity of import item at Sl. No. 7 viz. Internal Epoxy Lining may be allowed as 27597 Kgs. inclusive of 5 % wastage.		
	(viii)Quantities of import items at Sl. No. 8 may be allowed within 6 % of fob value of		

exports.

RA may take suitable consequential action accordingly.

Case No.:21/13/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved
HQ File :01/81/050/00437/AM15/	RLA File :34/24/040/00117/AM15/	Lic.No/Date:3410040482 26.08.2014	

Decision: NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No. 12/158/2014-TSW/96 dated 04.12.2014 as under:-

1. Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight.
 1. OD 26" (660.40 mm)x 17.50 mm WThk – qty 118296 mtrs.,
 2. OD 26" (660.40 mm)x 20.60 mm WThk– qty 2287 mtrs.
2. Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight.
 1. OD 18" (457.20 mm)x 14.30 mm WThk – qty 3539 mtrs.,
 2. OD 18" (457.20 mm)x 15.90 mm WThk– qty 793 mtrs.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.
4. Thickness of import item at Sl. No.1 may be specified as " 14.30 mm, 15.90 mm, 17.50 mm & 20.60 mm"
5. Taking clue from SION at Sl. No. C-1289, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 35827.6 MT as 1.05 MT/MT content in the export products.
 - (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 141476.9 Kgs.
 - (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 112117 Kgs inclusive of 5 % wastage.
 - (iii) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 40795 Kgs inclusive of 5 % wastage.
 - (iv) Quantity of import item at Sl. No. 5 viz. Polypropylene may be allowed as 489588 Kgs. inclusive of 5 % wastage.
 - (v) Quantity of import item at Sl. No. 6 viz. ARO Powder may be allowed as 5705 Kgs. inclusive of 5 % wastage.
 - (vi) Quantities of import items at Sl. No. 7 may be allowed within 6 % of fob value of exports.

RA may take suitable consequential action accordingly.

Case No.:23/13/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved
HQ File :01/81/050/00439/AM15/	RLA File :34/24/040/00132/AM15/	Lic.No/Date:3410040485 26.08.2014	

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Decision: NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No. 12/158/2014-TSW/96 dated 04.12.2014 as under:-

1. Quantities of export products at Sl. No. 1 may also be specified as under in addition to its weight.
 1. OD 24" (609.60 mm)x 14.30 mm WThk – qty 41234 mtrs.,
 2. OD 24" (609.60 mm)x 15.90 mm WThk– qty 2500 mtrs.
2. Quantities of export products at Sl. No. 2 may also be specified as under in addition to its weight.
 1. OD 32" (812.80 mm) x 17.63 mm WThk – qty 41234 mtrs.,
 2. OD 32" (812.80 mm) x 22.24 mm WThk– qty 2500 mtrs.
3. Quantities of export products at Sl. No. 3 & 4 may also be specified as 1000 Meters each in addition to their weights.
4. Word "Relevant" may be prefixed with the description of import item at Sl. No.1.
5. Thickness of import item at Sl. No.1 may be specified as "14.30 mm, 15.90 mm, 17.63 mm & 22.24 mm".
6. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 26403 MT as 1.05 MT/MT content in the export products.
 - (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 104260.7 Kgs.
 - (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 103708 Kgs inclusive of 5 % wastage.
 - (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 44184 Kgs inclusive of 5 % wastage.
 - (v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 631335 Kgs. inclusive of 5 % wastage.
 - (vi) Quantity of import item at Sl. No. 6 viz. ARO Powder may be allowed as 4868 Kgs. inclusive of 5 % wastage.
 - (vii) Quantity of import item at Sl. No. 7 viz. Internal Epoxy Lining may be allowed as 27597 Kgs. inclusive of 5 % wastage.
 - (viii) Quantities of import items at Sl. No. 8 may be allowed within 6 % of fob value of exports.

RA may take suitable consequential action accordingly.

Case No.:3/13/81-ALC2/2014	Party Name: KRISHNA MINING TOOLS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00419/AM15/	RLA File :02/24/040/00108/AM15/	Lic.No/Date:0210204884 29.08.2014	Defer Date: 13.01.2015
98 Decision: NC decided to issue a Deficiency Letter to firm as per recommendation of DIPP representative in the NC meeting dated 04.12.2014 as under:-			
"Sl.No.3, 4 and 11 of Standard Deficiency Letter."			
However, The Committee also decided to check from firm whether it is a case of physical export/			

Handwritten signature and date:
10/12/14
Director General, Foreign Trade
Ministry of Commerce
Government of India

Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.

99	Case No.:20/13/81-ALC2/2014	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved
	HQ File :01/81/050/00436/AM15/	RLA File :34/24/040/00139/AM15/	Lic.No/Date:3410040540 11.09.2014	

Decision: NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No. 12/158/2014-TSW/99 dated 04.12.2014 as under:-

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 2523.59 Kgs., 1.262 Kgs. & 0.151 Kgs. respectively as 1.01 Kgs./Kg. content in the export product at Sl. No. 1.
2. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as 2521.06 Kgs., 3.787 Kgs. & 0.151 Kgs. respectively as 1.01 Kgs./Kg. content in the export product at Sl. No. 2.

RA may take suitable consequential action accordingly.

100	Case No.:2/13/81-ALC2/2014	Party Name: MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status:
	HQ File :01/81/050/00418/AM15/	RLA File :02/24/040/00123/AM15/	Lic.No/Date:0210204981 15.09.2014	Defer Date: 13.01.2015

Decision: NC decided to issue a Deficiency Letter to firm as per recommendation of DIPP representative in the NC meeting dated 04.12.2014 as under:-

“Sl.No.5 and 11 of Standard Deficiency Letter.”

However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.

101	Case No.:28/13/81-ALC2/2014	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00444/AM15/	RLA File :05/23/040/00255/AM15/	Lic.No/Date:0510391136 16.09.2014	Defer Date: 13.01.2015

Decision: NC observed that case is under examination at C&PC. NC decided to issue a reminder to C&PC through E-mail for comments. The case stands deferred to 13.01.2015.

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102	Case No.:26/13/81-ALC2/2014	Party Name: JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00442/AM15/	RLA File :08/24/040/00002/AM15/	Lic.No/Date:0810133370 17.09.2014	Defer Date: 13.01.2015
	Decision: NC decided to issue a Deficiency Letter to the firm as per written comments of DIPP Vide U.O. No.12/158/2014-TSW/102 dated 04/12/2014 as under:- 1. Voltage rating of cables 2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable. 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 13.01.2015.			

103	Case No.:18/13/81-ALC2/2014	Party Name: TECHNIP INDIA LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00434/AM15/	RLA File :05/24/040/00274/AM15/	Lic.No/Date:0510391221 18.09.2014	Defer Date: 13.01.2015
	Decision: NC decided to issue a Deficiency Letter to firm as per recommendation of DIPP representative in the NC meeting dated 04.12.2014 as under:- “Sl.No.3, 4, 5 and 11(Export Product wise) of Standard Deficiency Letter.” However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

104	Case No.:24/13/81-ALC2/2014	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00440/AM15/	RLA File :05/23/040/00259/AM15/	Lic.No/Date:0510391192 18.09.2014	Defer Date: 13.01.2015
	Decision: NC noted that the case is under examination at DIPP. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

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105	Case No.:35/13/81-ALC2/2014	Party Name: CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Closed
	HQ File :01/81/050/00451/AM15/	RLA File :05/23/040/00254/AM15/	Lic.No/Date:0510391234 19.09.2014	
	Decision: NC noted that CLA Delhi vide letter F.No. 05/23/40/0254/AM15/ZALC-I/CLA dated 19.09.2014 has informed that the above mentioned AA has been issued on repeat basis as per decision of Norms Committee taken in Meeting No.5/81-ALC-2/2013 dated 06.06.2013. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

106	Case No.:36/13/81-ALC2/2014	Party Name: CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Closed
	HQ File :01/81/050/00452/AM15/	RLA File :05/23/040/00257/AM15/	Lic.No/Date:0510391235 19.09.2014	
	Decision : NC noted that CLA Delhi vide letter F.No. 05/23/40/0257/AM15/ZALC-I/CLA dated 19.09.2014 has informed that the above mentioned AA has been issued on repeat basis as per decision of Norms Committee taken in Meeting No.5/81-ALC-2/2013 dated 06.06.2013. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

107	Case No.:15/13/81-ALC2/2014	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00431/AM15/	RLA File :34/24/040/00159/AM15/	Lic.No/Date:3410040575 24.09.2014	Defer Date: 13.01.2015
	Decision: NC noted that the above AA has not been issued on repeat basis. Therefore, NC decided to request DIPP to examine the case and provide comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

108	Case No.:16/13/81-ALC2/2014	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00432/AM15/	RLA File :07/24/040/00234/AM15/	Lic.No/Date:0710106746 24.09.2014	Defer Date: 13.01.2015
	Decision: NC noted that the case was earlier sent to DIPP who has informed that the case pertains to DHI. Hence, NC decided to forward the application to DHI for examination and comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How			

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EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.

109	Case No.:17/13/81-ALC2/2014	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00433/AM15/	RLA File :07/24/040/00220/AM15/	Lic.No/Date:0710106744 24.09.2014	Defer Date: 13.01.2015
	Decision: NC observed that case is under examination at DIT. NC decided to issue a reminder to DIT to expedite for comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015. The case stands deferred to 13.01.2015.			

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Case No.:4/13/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved		
HQ File :01/81/050/00420/AM15/	RLA File :34/24/040/00113/AM15/	Lic.No/Date:3410040576 25.09.2014			
Decision : NC deliberated on the comments of DIPP vide U.O. No. 12/158/2014-TSW/110 dated 04.12.2014 and decided to ratify the above mentioned AA as under:- 1. Net weight of export items may be specified as under :					
Sl. No.	Export item Name	Quantity (in Kms.)	Quantity in MTs		
1	Aluminum Conductor Steel Reinforced (ACSR)	10,000	20215.2		
2	All Aluminum Alloy Conductor (AAAC)	10,000	13800		
3	All Aluminum Conductor (AAC)	475	1135.25		
4	Alloy Aluminum Conductor Steel Reinforced (AACSR)	475	237.5		
2. Taking Clue from SIONs C-7, C-1394, C-1 & C-1479, norms of consumption of import items are as under:					
Sl. No.	Import item Name	For ACSR (E.P. No.1)	For AAAC (E.P. No.2)	For AAC (E.P. No.3)	For AACSR (E.P. No.4)
1	Aluminium Plates/ Sheets/ Coils/Slabs	1.04 Kgs./Kg. Content in E.P.	1.02 Kgs./Kg. Content in E.P.	1.04 Kgs./Kg. Content in E.P.	1.02 Kgs./Kg. Content in E.P.
2	High Carbon Steel Wire/Rod	1.02 Kgs./Kg.	-	-	1.02 Kgs./Kg. Content in E.P.

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 Ministry of Commerce, New Delhi

		Content in E.P.			
3	Zinc	Upto 4% of weight of steel content	-	-	Upto 4% of weight of steel content
4	Magnesium	-	1.10 Kgs./Kg. Content in E.P.	-	1.10 Kgs./Kg. Content in E.P.
5	Silicon	-	1.075 Kgs./Kg. Content in E.P.	-	1.075 Kgs./Kg. Content in E.P.
		Basis: SION C-7	Basis: SION C-1394	Basis: SION C-1	Basis: SION C-1479

RA may take suitable consequential action accordingly.

Case No.:8/13/81-ALC2/2014	Party Name: FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00424/AM15/	RLA File :05/23/040/00273/AM15/	Lic.No/Date:0510391350 25.09.2014	Defer Date: 13.01.2015
Decision: NC noted that the case was earlier sent to DIPP who has informed that the case pertains to MSME. Hence, NC decided to forward the application MSME for examination and comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

Case No.:10/13/81-ALC2/2014	Party Name: HAVELLS INDIA LTD.	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
HQ File :01/81/050/00426/AM15/	RLA File :05/23/040/00284/AM15/	Lic.No/Date:0510391348 25.09.2014	Defer Date: 13.01.2015
Decision : NC decided to issue a Deficiency Letter to firm as per DIPP comments vide U.O. No.12/158/2014-TSW/112 dated 04.12.2014 as under:-			
- Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet. - Net weight per KM of each Cable - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. - Total requirement of each raw material, export product wise, in a tabular form			
However, The Committee also decided to check from firm whether it is a case of physical export/			

Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.

113	Case No.:5/13/81-ALC2/2014	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00421/AM15/	RLA File :10/24/040/00058/AM15/	Lic.No/Date:1010058810 26.09.2014	Defer Date: 13.01.2015
	Decision: NC noted that the case was earlier sent to DIPP who has informed that the case pertains to DIT. Hence, NC decided to forward the application DIT for examination and comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

114	Case No.:6/13/81-ALC2/2014	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00422/AM15/	RLA File :05/23/040/00280/AM15/	Lic.No/Date:0510391359 26.09.2014	Defer Date: 13.01.2015
	Decision: NC noted that the case is under examination DIPP. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

115	Case No.:7/13/81-ALC2/2014	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00423/AM15/	RLA File :05/23/040/00287/AM15/	Lic.No/Date:0510391364 26.09.2014	Defer Date: 13.01.2015
	Decision: NC noted that the case was earlier sent to DIPP who has informed that the case pertains to DIT. Hence, NC decided to forward the application DIT for examination and comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

Case No.:9/13/81- ALC2/2014	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:13/81- ALC2/2014 19.11.2014	Status: Approved
HQ File :01/81/050/00425/AM15/	RLA File :05/23/040/00288/AM15/	Lic.No/Date:0510391356 26.09.2014	

Decision : NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No. 12/158/2014-TSW/116 dated 04.12.2014 as under:-

Advance Authorisation may be ratified as under on repeat basis as per A. A. No. 0510350889 dated 08.04.2013 ratified in NC meeting dated 05/11/2013:

1. Description of export products at Sl. No. 1 & 2 may be modified as under:

Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	7447000
	250 MCM	3000
	AWG 4/0	10000
	AWG 3/0	Nil
	AWG 2/0	8000
	AWG 1/0	8000
	AWG 1	8000
	AWG 2	6000
	AWG 4	30000
	AWG 6	60000
	AWG 8	80000
	AWG 10	1000000
	AWG 12	1400000
	AWG 14	700000
	AWG 16	500000

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Rajesh Kumar/KARADHAN DAS
Foreign Trade Development Officer
Bureau of Foreign Trade
Ministry of Commerce
GPO, New Delhi

	AWG 18	1200000
	AWG 20	600000
	AWG 22	1000000
	AWG 24	600000
	AWG 26	200000
	120 SQ MM	3000
	70 SQ MM	3000
	50 SQ MM	10000
	40 SQ MM	Nil
	35 SQ MM	2000
	25 SQ MM	10000
	20 SQ MM	Nil
	16 SQ MM	6000
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	5000

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/750 V

Size of Cable	CC Copper Rod/ Wire (Kgs/Km)	PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product

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Director General, Foreign Trade Development Officer
Director General, Foreign Trade
Directorate General, Foreign Trade
Ministry of Commerce
New Delhi, India

AWG 40	990.80	1.05 Kgs./Kg Content in the export product
AWG 30	785.71	1.05 Kgs./Kg Content in the export product
AWG 20	623.23	1.05 Kgs./Kg Content in the export product
AWG 10	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product

AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product

RA may take suitable consequential action accordingly.

	Case No.:11/13/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
117	HQ File :01/81/050/00427/AM15/	RLA File :05/23/040/00263/AM15/	Lic.No/Date:0510391365 26.09.2014	Defer Date: 13.01.2015
Decision: NC decided to issue a Deficiency Letter to the firm as per written comments of DIPP vide U.O.No.12/158/2014-TSW/117 dated 04.12.2014 as under:-				

1. Voltage rating of cables.
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Details of import item at Sl. No. 4 and its specific use in the export items.
5. Tabular statement giving total requirement of each raw material, export product wise.
6. Wastage claimed on each import item.

However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.

118	Case No.:27/13/81-ALC2/2014	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00443/AM15/	RLA File :32/24/040/00013/AM15/	Lic.No/Date:3210077257 26.09.2014	Defer Date: 13.01.2015
	Decision: NC noted that the case is under examination at MSME.NC decided to issue a reminder to MSME to expedite comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

119	Case No.:40/13/81-ALC2/2014	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00456/AM15/	RLA File :08/24/040/00244/AM15/	Lic.No/Date:0810133502 07.10.2014	Defer Date: 13.01.2015
	Decision: Representative of DIPP informed that the application has not been received by them. Accordingly, NC decided to forward a copy of the application of the firm to DIPP for examination. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

120	Case No.:14/13/81-ALC2/2014	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00430/AM15/	RLA File :05/23/040/00286/AM15/	Lic.No/Date:0510391480 08.10.2014	Defer Date: 13.01.2015
	Decision: NC noted that the case is under examination at DIPP. NC decided to issue a reminder to DIPP to expedite comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

121	Case No.:34/13/81-ALC2/2014	Party Name:TDT COPPER LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Approved
	HQ File :01/81/050/00450/AM15/	RLA File :05/24/040/00300/AM15/	Lic.No/Date:0510391513 09.10.2014	
	Decision : NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No.12/158/2014-TSW/121 dated 04.12.2014 as under:- 1. Taking cue from SIONs C-206 & C-1323, quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

122	Case No.:38/13/81-ALC2/2014	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00454/AM15/	RLA File :05/24/040/00295/AM15/	Lic.No/Date:0510391541 10.10.2014	Defer Date: 13.01.2015
	Decision: NC noted that the case is under examination at DHI. NC decided to issue a reminder to DHI to expedite comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information: - (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

123	Case No.:12/13/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00428/AM15/	RLA File :05/23/040/00300/AM15/	Lic.No/Date:0510391610 16.10.2014	Defer Date: 13.01.2015
	Decision : NC decided to issue a Deficiency Letter to the firm as per written comments of DIPP vide U.O.No.12/158/2014-TSW/123 dated 04.12.2014 as under:-			

1. Voltage rating of cables.
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Details of import item at Sl. No. 4 and its specific use in the export items.
5. Tabular statement giving total requirement of each raw material, export product wise.
6. Wastage claimed on each import item.

However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.

124	Case No.: 29/13/81-ALC2/2014	Party Name: VIOWN METTUBE PVT.LTD.	Meet No/Date: 13/81-ALC2/2014 19.11.2014	Status: Closed
	HQ File :01/81/050/00445/AM15/	RLA File :05/24/040/00323/AM15/	Lic.No/Date: 0510391647 20.10.2014	
	Decision: NC noted that CLA Delhi vide letter F.No. 05/24/40/323/AM15/ZALC-I/CLA dated 21.10.2014 has informed that the above mentioned AA has been issued on repeat basis as per decision of Norms Committee taken in Meeting No.26/81 dated 11.03.2014. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.			

125	Case No.: 37/13/81-ALC2/2014	Party Name: ARFIN INDIA LIMITED	Meet No/Date: 13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00453/AM15/	RLA File :08/24/040/00285/AM15/	Lic.No/Date: 0810133658 21.10.2014	Defer Date: 13.01.2015
	Decision: NC noted that the application has been sent to MSME. However, NC decided NC decided to forward a copy of application to DIPP for examination and comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information: - (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 13.01.2015.			

126	Case No.: 1/13/81-ALC2/2014	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date: 13/81-ALC2/2014 19.11.2014	Status: Deferred
	HQ File :01/81/050/00417/AM15/	RLA File :13/24/040/00026/AM15/	Lic.No/Date: 1310047690 10.11.2014	Defer Date: 13.01.2015
	Decision: NC noted that the application of the firm is being sent to DIPP for examination and comments. However, The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.			

The case stands deferred to 13.01.2015.

Offline Agenda M. No. 10/81 dated 12.08. 2014

Sl. No. 125

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 13/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 19.11.2014	Request for amendment of Ad-hoc Norms in Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision: NC noted that deficiency letter was issued to firm on 21.08.2014. A reminder was also issued to firm to send reply. However, no reply from the firm has been received. Hence, NC decided to issue a final reminder to firm to expedite reply. The case stands deferred to 13.01.2015.

Sl. No. 126

Case No. AR-98	M/s Dynatech Furnaces Pvt. Ltd.
Meeting No. 13/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 19.11.2014	Request for amendment of Ad-hoc Norms in Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision: NC noted that deficiency letter was issued to firm on 21.08.2014. A reminder was also issued to firm to send reply. However, no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply. The Firm vide its E-mail dated 16.07.2014 has confirmed that the above AA is obtained for physical Exports. The case stands deferred to 13.01.2015.

Sl. No. 127

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 13/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 19.11.2014	Request for fixation of wastage norms by 100% EOU unit.

Decision: NC noted that deficiency letter was issued to firm on 21.08.2014. A reminder was also issued to firm to send reply. However, no reply from the firm has been received. Hence, NC decided to issue a reminder to firm to expedite reply. The case stands deferred to 13.01.2015.

Sl. No. 128

Handwritten: Ham
10/12/14
Stamp: HANUMAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Government of India, New Delhi

Decision: - NC noted that the case is under examination at MOS. NC decided to issue a reminder to MOS to expedite comments. Firm has confirmed that the above AA is obtained for physical exports. The case stands deferred to 13.01.2015.

Sl. No. 132

Case No. AR- 29	M/s Radiant Interconnect Solutions India Pvt.Ltd.
Meeting No. 13/81	F. No. 01/81/50/198/AM15/DES-II
Dated:- 19.11.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No. 0910059982 dated 02.05.2014.
	RLA F. No. 09/24/040/59/AM15/

Decision: - NC noted that the case is under examination at DIPP. NC decided to issue a reminder to DIPP to expedite comments. The case stands deferred to 13.01.2015.

Sl. No. 133

Case No. AR- 30	M/s Neccon Power & Infra Limited, Assam
Meeting No. 13/81	F. No. 01/81/50/180/AM15/DES-II
Dated:- 19.11.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No. 1410000568 dated 21.05.2014.
	RLA F. No. 14/24/040/00001/AM14/

Decision: NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No.12/158/2014-TSW/30-A/R dated 04.12.2014 as under:-

1. Total net weight of export product may be specified as 586.639 MT.
2. As firm has requested for change in item of import from "Aluminium Ingot" to "Aluminium Wire Rod", quantity of this import item i.e. Aluminium Wire Rod may be allowed as 1.01 Kgs./Kg. content in export product taking clue from SION at Sl. No. C-1394 for Engineering products

RA may take suitable consequential action accordingly.

Sl.No.134

Case No. AR- 31	M/s Radiant –RSCC Speciality Cable Pvt. Ltd.
Meeting No. 13/81	F. No. 01/81/50/519/AM11/DES-II
Dated:- 19.11.2014	Request for amendment in Ad-hoc norms in respect of Advance authorization No. 0910045352 dated 01.02.2011.
	RLA F. No. 09/24/040/496/AM11/

Decision: - NC decided to ratify the above mentioned AA as per written comments of DIPP vide U.O. No.12/158/2014-TSW/30-A/R dated 04.12.2014 as under:-

Norms may be modified as under on repeat basis as per firm's Advance Authorization No. 0910053518 dated 16.08.2012 ratified in NC meeting No. 08/81 dated 15/07/2014:

1. Quantity of import item at Sl.No.1 may be allowed as 14, 58,450 ft. inclusive of 5 % wastage.
2. Quantity of import item at Sl.No.2 may be allowed as 47561 Kgs. inclusive of 10 % wastage.

RA may take suitable consequential action accordingly.

Date:29.10.2014
Place: New Delhi

Haradhan Das
Foreign Trade Development Officer

श्रीमान् श्रीमहाराधन दास
विदेश व्यापार विभाग अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
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